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ASSAM ACT II OF 1936.

[ Published in the *Assam Gazette* of the 20th May 1936.]

THE ASSAM CRIMINAL LAW AMEND-  
MENT ACT, 1936.

Preamble. Whereas it is expedient to amend the Assam <sup>III of 1934</sup> Criminal Law Amendment Act, 1934.

And whereas the previous sanction of the Governor General has been obtained under sub-section (3) of section 80A of the Government of India Act to the passing of this Act ;

It is hereby enacted as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Criminal Law Amendment Act, 1936 ;

(2) It extends to the whole of Assam ;

Amendment of section 1(3) of Assam Act III of 1934.

2. In sub-section (3) of section 1 of the Assam <sup>III of 1934</sup> Criminal Law Amendment Act, 1934, for the sentence " The remainder of the Act shall come into force in such area and on such date as the Local Government may by notification direct ", the following sentence shall be substituted, namely :—

" The remaining provisions of this Act, in whole or in part, shall come into force in such areas and on such dates as the Local Government may, by notification in the *Assam Gazette*, specify and for this purpose different dates may be specified for different provisions of this Act and for different areas ".

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[Indian 1 anna.]